

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
9	23-8-95	<p>Adjourned to 25-8-1995.</p> <p style="text-align: right;"><i>9/8/95</i> Member(Admn.)</p>	
10	25.8.95	<p>Heard Shri R. Behera, learned counsel for the petitioners and Shri U.B. Mohapatra, learned Addl. Standing Counsel (Central) for respondents.</p> <p>The main grievance of the petitioners in this application is that they were not supplied with summer liveries and chappals ^{footwear} as per their entitlements. After this application was filed, the supply of the said items is seen to have been made by the respondents as per Annexure-1 which contains the acquittance of the concerned officials. Since this is considered to be ^{to the counter} an adequate relief, there is nothing further to be adjudicated in this case. However, Shri Behera, learned counsel for the petitioners, submits that he has not received ^a copy of the counter which was filed more than two years back. He has, therefore, no instructions from his client. In case it is found that his clients have not yet been supplied with the item of uniforms, they are given the liberty to agitate their grievance again.</p> <p>Thus the application is disposed of. No costs.</p> <p style="text-align: right;"><i>9/8/95</i> MEMBER (ADMINISTRATIVE)</p>	